

**Title:** Introduction of the Commodities Boards and Development Authorities (Exemption from Income Tax) Bill, 1998.

12.37 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): Sir, on behalf of Shri Ramakrishna Hegde, I beg to move for leave to introduce a Bill further to amend the Coffee Act, 1942, the Rubber Act, 1947, the Tea Act, 1953, the Marine Products Export Development Authority Act, 1972, the Tobacco Board Act, 1975, the Agricultural and Processed Food Products Export Development Authority Act, 1985 and the Spices Board Act, 1986, so as to provide for exemption to the income of a Board or an Authority constituted under any of the aforesaid Acts from the payment of income-tax.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Coffee Act, 1942, the Rubber Act, 1947, the Tea Act, 1953, the Marine Products Export Development Authority Act, 1972, the Tobacco Board Act, 1975, the Agricultural and Processed Food Products Export Development Authority Act, 1985 and the Spices Board Act, 1986, so as to provide for exemption to the income of a Board or an Authority constituted under any of the aforesaid Acts from the payment of income-tax."

The motion was adopted.

SHRI SOMPAL: I introduce\*\* the Bill.

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